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NOTIFICATION

No. H. 12018/10/91-LJD, the 4th March, 1993. The following Act of the Mizoram Legislative Assembly which received the assent of the Governor is hereby published for general information.

The Mizoram Act No. 1 of 1993

The Mizoram Salaries and Allowances of the Ministers (Amendment) Act, 1993

(Received the assent of the Governor of Mizoram on the 23rd February, 1993)

AN
ACT

further to amend the Mizoram Salaries and Allowances of the Ministers Act, 1987.

Be it enacted by the Legislative Assembly of Mizoram in the Forty-Fourth Year of the Republic of India as follows, namely:

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|-------------------------------|---|
| Short title and Commencement, | 1. (1) This Act may be called the Mizoram Salaries and Allowances of the Ministers (Amendment) Act, 1993.
(2) It shall come into force from the date of its publication in the Official Gazette. |
| Amendment of Section 5. | 2. In the Mizoram Salaries and Allowances of the Ministers Act, 1987, as amended from time to time, in section 5, under Explanation, for clause (b), the following clause shall be substituted, namely:
(b) "maintenance" in relation to a residence includes, |

- (i) provision of electricity and water
- (ii) provision of telephone to the extent of three thousand rupees per mensem
- (iii) payment of local rates and taxes.

Dr H. C. Thanhanga,
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